GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 672
ANSWERED ON FRIDAY THE 18TH NOVEMBER, 2016
[KARTIKA 27, 1938(SAKA)]

DISPOSAL OF CASES BY CCI

QUESTION

672. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री
be pleased to state:

(a) whether the Competition Commission of India (CCI) has disposed of
over 80 per cent of the anti-trust cases since its existence and if so,
the details thereof;

(b) whether the CCI proposes to devise a mechanism to halt probe and
proceedings in case a violator accepts and corrects anticompetitive
behaviour and if so, the details thereof;

(c) whether some parties are requesting the CCI to withdraw the
complaint and close the matter in case of mid course correction has
been taken by them; and

(d) if so, the details thereof along with the reaction of the CCI thereto?

ANSWER

THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)
(कारपोरेट कार्य मंत्रालय में राज्य मंत्री)

(a) The Competition Commission of India (CCI) had received a total of 707
cases till 31st March, 2016. Out of these, 576 cases have been disposed of,
which works out to 81.47% disposal.

(b) The Commission is not proposing to devise any such mechanism.

(c) & (d) In case Nos: 01/2013, 01/2014, 18/2014, 84/2014, 93/2014, 04/2015
and 07/2016, the informants/parties had requested for withdrawal of case. The
CCI has held that mere withdrawal of case by the informant/parties or course
correction/settlement between the parties would not affect the proceedings of
the case.

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